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Dinesh Kumar Jain Vs State Of Chhattisgarh And Ors

Writ Petition (C) No. 2657 Of 2018

Court: Chhattisgarh High Court

Date of Decision: Sept. 26, 2018

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Santosh Gupta, Rajendra Tripathi

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

1. Grievance of the petitioner is that he has moved an application before the respondents on 27.05.2018 for grant of regular stage carriage permit on

the route Nagarnar to Bandey via Bhanpuri, Kondagaon, Kokodi, Narayanpur, Kolar, Tadoki, Antoagad, Kevti, Durgkondal, Kodey, Badgaon, Kapsi,

Pakhanjur, Maroda and back one single trip daily, which is pending consideration.

2. Learned counsel for the petitioner would submit that the writ petition may be disposed of with a direction to the respondents to decide the said

application expeditiously.

3. Learned State counsel would submit that the application of the petitioner shall be considered and decided along with all pending applications for the

concerned route, in accordance with law and on its own merits as expeditiously as possible.

4. In view of the fact that petitioner's application is pending consideration, the present writ petition is disposed of with a direction to the respondents to

decide the petitioner's application and all other applications pending before it for the concerned route, within reasonable time.

5. It is made clear that this Court has not expressed any opinion on the merits of the case and the respondent authorities shall decide the matter, on its

own merits, strictly in accordance with law, without treating any observation made in this order, as opinion on the merits of the case.